

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 20/RP/2018  
in Petition No. 13/TT/2017**

**Coram:**

**Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Dr. M.K. Iyer, Member**

**Date of Order : 07.08.2018**

**In the matter of:**

Petition for review and modification of the order dated 22.2.2018 in Petition No. 13/TT/2017 under section 94(1)(f) of the Electricity Act, 2003.

**And in the matter of:**

Power Grid Corporation of India Limited  
"Soudamini", Plot No. 2, Sector 29,  
Gurgaon -122001.

.... Review Petitioner

**Vs**

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited,  
Vidyut Bhawan, Vidyut Marg,  
Jaipur - 302 005.
2. Ajmer Vidyut Vitran Nigam Ltd.,  
400 kV GSS Building (Ground Floor),  
Ajmer Road, Heerapura, Jaipur.
3. Jaipur Vidyut Vitran Nigam Ltd.,  
400 kV GSS Building (Ground Floor),  
Ajmer Road, Heerapura, Jaipur.
4. Jodhpur Vidyut Vitran Nigam Ltd.,  
400 kV GSS Building (Ground Floor),  
Ajmer Road, Heerapura, Jaipur.
5. Himachal Pradesh State Electricity Board,  
Vidyut Bhawan, Kumar House Complex Building II,  
Shimla-171 004.



6. Punjab State Electricity Board,  
Thermal Shed Tia,  
Near 22 Phatak,  
Patiala-147001.
7. Haryana Power Purchase Centre,  
Shakti Bhawan, Sector-6,  
Panchkula (Haryana) 134 109.
8. Power Development Department,  
Government of Jammu & Kashmir,  
Mini Secretariat, Jammu,
9. Uttar Pradesh Power Corporation Ltd.,  
(Formerly Uttar Pradesh State Electricity Board),  
Shakti Bhawan, 14, Ashok Marg,  
Lucknow - 226 001.
10. Delhi Transco Ltd.,  
Shakti Sadan, Kotla Road,  
New Delhi-110 002.
11. BSES Yamuna Power Ltd.,  
BSES Bhawan, Nehru Place,  
New Delhi.
12. BSES Rajdhani Power Ltd,  
BSES Bhawan, Nehru Place,  
New Delhi.
13. North Delhi Power Ltd.,  
Power Trading & Load Dispatch Group,  
Cennet Building, Adjacent to 66/11 kV Pitampura-3,  
Grid Building, Near PP Jewellers,  
Pitampura, New Delhi – 110034.
14. Chandigarh Administration,  
Sector -9, Chandigarh.
15. Uttarakhand Power Corporation Ltd.,  
Urja Bhawan,  
Kanwali Road, Dehradun.
16. Chief Electrical Distribution Engineer,  
North Central Railway,  
Allahabad.



17. New Delhi Municipal Council,  
Palika Kendra, Sansad Marg,  
New Delhi-110002.
18. Madhya Pradesh Power Management Company Ltd.,  
Shakti Bhawan, Rampur,  
Jabalpur - 482 008.
19. Maharashtra State Electricity Distribution Co. Ltd.,  
Prakashgad, 4<sup>th</sup> Floor,  
Andheri (East), Mumbai - 400 052.
20. Gujarat Urja Vikas Nigam Ltd.,  
Sardar Patel Vidyut Bhawan,  
Race Course Road, Vadodara - 390 007.
21. Electricity Department,  
Government of Goa,  
Vidyut Bhawan, Panaji,  
Near Mandvi Hotel, Goa - 403 001.
22. Electricity Department,  
Administration of Daman & Diu,  
Daman - 396 210.
23. Electricity Department,  
Administration of Dadra Nagar Haveli,  
U.T., Silvassa - 396 230.
24. Chhattisgarh State Electricity Board,  
P.O. Sunder Nagar, Dangania, Raipur,  
Chhatisgaarh-492013.
25. Madhya Pradesh Audyogik Kendra,  
Vikas Nigam (Indore) Ltd.,  
3/54, Press Complex, Agra-Bombay Road,  
Indore-452 008.
26. Korba STPS, NTPC,  
NTPC Ltd, Western Region Head,  
Quarter-I, 2<sup>nd</sup> Floor,  
Samruddhi Venture Park, Marol, Andheri East,  
Mumbai, 400093  
(Maharashtra)



27. RKM Powergen Pvt. Ltd.,  
No. 14, Dr. Giriappa Road,  
T. Nagar, Chennai-600017.
28. Jindal Power Ltd.,  
2<sup>nd</sup> Floor, DCM Building, Plot No. 94,  
Sector-32, Gurgaon.
29. Athena Chattisgarh Power Ltd.,  
#7-1-24/1/Rt, G-1, B Block  
1<sup>st</sup> Floor, "Rexona Towers" , Greenlands,  
Begumpet, Hyderabad-500016.
30. SKS Power Generation Ltd.,  
2<sup>nd</sup> Floor, DCM Building, Plot No. 94,  
Sector-32, Gurgaon.
31. Korba West Power Co. Ltd.,  
6<sup>th</sup> & 7<sup>th</sup> Floor, Vatika City Point,  
M.G. Road Gurgaon-122002.
32. KSK Mahanadi Power Co. Ltd.,  
8-2/293/82/A/431/A, Road No.22,  
Jubilee Hills, Hyderabad-500033.
33. D.B. Power Ltd.,  
Opp Dena Bank, C-31, G-Block,  
3<sup>rd</sup> Floor, Naman Corporate Link,  
Bandar – Kurla Complex, Bandra (East)  
Mumbai-400051, Maharashtra.
34. Lanco Amarkantak Power Pvt. Ltd.,  
Plot No. 397, Udyog Vihar , Pahse-III,  
Gurgaon-122016.
35. Vandana Vidyut Ltd.,  
Vandana Bhawan , M. G. Road,  
Raipur –Chattisgarh.

.....Respondents

**For petitioner:**

Ms. Suparna Srivastava, PGCIL  
Ms. Manju Gupta, PGCIL  
Shri Abhey Choudhary, PGCIL  
Shri S.S. Raju, PGCIL  
Shri S.K. Venkatesh, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Vevek Kumar Singh, PGCIL



Shri Manish Garg, PGCIL  
Shri Aryaman Saxena, PGCIL

**For respondents:** None

### **ORDER**

This review petition is filed by Power Grid Corporation of India Limited (“the Review Petitioner”) seeking review of the order dated 22.2.2018 in Petition No. 13/TT/2017. In the original petition, the Review Petitioner sought approval of transmission tariff of three assets, namely, Asset-1: Pole-I of the  $\pm 800$  kV, 3000 MW Champa Pooling Station and Kurukshetra HVDC Terminals along with  $\pm 800$  kV Champa Pooling Station-Kurukshetra HVDC transmission line; Asset-2: 02 Nos. 400/220 kV, 500 MVA ICTs alongwith associated bays at 400/220 kV GIS Sub-station at Kurukshetra and Asset-3: 8 nos. 220 kV line bays at 400/220 kV GIS Sub-station at Kurukshetra under “Western Region-Northern Region HVDC inter-connector for IPP Projects in Chhattisgarh” in Petition No13/TT/2017.

2. The Commission in the impugned order allowed tariff for only Asset-I. Tariff for Assets-II and III was not allowed as Asset-II was not put into use as contemplated and tariff for Asset-III was disallowed as the downstream assets of HVPNL were not ready. The Commission further held that the tariff allowed for Asset-I will be shared as provided under Regulation 11(4)(3)(iii) of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010.

3. The Review Petitioner has contended that Assets II and III were successfully charged and commissioned on 25.3.2017 alongwith Asset-I. Asset II was being used for drawing auxiliary supply and Asset-III was ready for regular service after successful



charging from 25.3.2017 but was prevented from being put into regular service due to non-commissioning of 220 kV network within the scope of work of HPVNL. The Review Petitioner has submitted that the Commission while passing the impugned order has overlooked the provisions of Regulation 4(3) of 2014 Tariff Regulations which permitted COD of a transmission element, if it was prevented from putting transmission assets into regular service for reasons not attributable to the Review Petitioner.

4. The Review Petitioner has contended that in order dated 11.4.2017, while granting AFC under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC computation, the Commission observed that the transmission charges for the instant assets would be shared by the DICs of Northern Region as per Regulation 11(4)(3)(i) of the 2010 Sharing Regulations. However, in the impugned order, the Commission restricted sharing of the transmission charges only to those 13 DICs who had requested for power evacuation from their respective projects to the Northern Region under Regulation 11 (4)(3)(iii) instead of Regulation 11(4)(3)(i) and the same is error apparent on record.

5. We have considered the submissions of the Review Petitioner and have also perused the record. We find merit in the Review Petition. We admit the review petition. Issue notice to the respondents.

6. On scrutiny, it is observed that HPVNL was not a party to the proceedings in the main petition, only Haryana Power Purchase Centre was a respondent in the main petition. We are of the view that HPVNL is a necessary party which is required to be impleaded in the present review petition. Accordingly, we direct the Review Petitioner to



implead HVPNL as a party to the instant review petition and file amended “Memo of Parties”. It is further observed that the Review Petitioner has impleaded only RRVPNL out of the 35 respondents in the e-filing portal. The Review Petitioner is directed to map all the respondents in the e-filing portal and serve the review petition alongwith the documents by 10.8.2018 and file proof of service on affidavit.

7. The respondents are directed to file their replies by 24.8.2018 and the Review Petitioner to file rejoinder, if any, by 31.8.2018. The parties are directed to comply with above directions within the specified timeline. No extension of time shall be granted.

8. The date of final hearing will be intimated to the parties in due course of time.

**sd/-**  
**(Dr. M.K. Iyer)**  
**Member**

**sd/-**  
**(A.K. Singhal)**  
**Member**

**sd/-**  
**(P.K. Pujari)**  
**Chairperson**

